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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 37/2025/EZ

SUBRATA MALLICK

.....APPLICANT(S)

VERSUS

MINISTRY OF ENVIRONMENT, FOREST AND
CLIMATE CHANGE & ORS.

.....RESPONDENT(S)

REPORT ON AFFIDAVIT FILED BY THE WEST
BENGAL POLLUTION CONTROL BOARD.

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Filed by

DIPANJAN GHOSH
ADVOCATE

SL. NO. 32 Dt.- 14 NOV 2025

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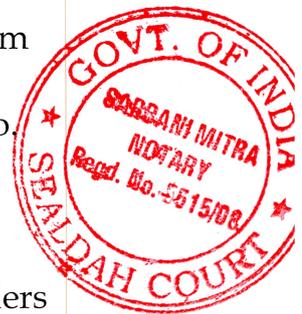
Most Respectfully Sheweth

I, Sri Swarup Kumar Mandal, son of Shri Barendra Mandal, aged about 56 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700 106, do hereby solemnly declare and say as follows:-

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01. That, I am the Chief Engineer, West Bengal Pollution Control Board (hereinafter will be referred to as the 'State Board') and I am well acquainted with the facts and circumstances of the case. I have been duly authorized by the Respondent No. 7 to affirm this Affidavit on its behalf and as such, I am competent to do so.



02. That, this affidavit is being affirmed in pursuant to the orders passed by this Hon'ble Tribunal dated 17.07.2025 and 29.08.2025.

03. That, in compliance to the orders passed by the Hon'ble Tribunal dated 17.07.2025 and 29.08.2025, the State Board caused an inspection of the site in question, namely, M/s. SPS Steels Rolling Mills Ltd., located at 1, Dr. Zakir Hussain Avenue, G T Road, (Indo American More), Durgapur, P.O. - ABL Sub Post Office Durgapur, P.S. - NTPS, Dist. - Paschim Bardhaman, Pin - 713206, West Bengal, on 06.11.2025, from 04.00 p.m. onwards.

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04. That, the following observations / facts were obtained by the Inspecting Official of the State Board:

(a) The unit M/s. SPS Steels Rolling Mills Ltd. has been operating since the year 2000.

(b) The unit earlier had Consent to Operate up to 30/09/2023 issued vide CO123308 dated 28.05.2019. In the said CTO application, the Dag nos. as mentioned were 74-76, 82, 86-99, 112-117, 130-136 under JL No. - 85 under Mouza-Gopinathpur.

(c) The unit thereafter, obtained Environmental Clearance from the Ministry of Environment, Forest & Climate Change (MoEFCC) vide EC Identification No. - EC22 A008WB110390, File No. - J-11011 / 156 / 2020 - IA.II (I), Date of Issue EC - 01/09/2022 for its expansion activity comprising of expansion of Steel Melting Shop (1,08,000 to 3,50,000 TPA) along with installation of Captive Power Plant of 10 MW (5 MW WHRB & 5 MW AFBC) within existing Steel Plant (66,000 TPA Sponge Iron Plant & 4,56,000 TPA Rolling Mill).



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(d) Subsequently, the unit was issued Consent to Establish of the Board vide NOC No. NO172005 dated 16.09.2022. In the said NOC application, the Dag nos. as mentioned by the unit were 74-76, 82, 86-99, 112-117, under JL No. - 85, Mouza - Gopinathpur. The above Dag nos. were found already mentioned in the earlier issued Consent to Operate vide CO123308 dated 28.05.2019, which was valid up to 30.09.2023.



(e) In the subsequent stage, the unit obtained Consent to Operate for a part of it's expansion activity vide CTO no. CO141045 dated 03/03/2023 which was also valid up to 30.09.2023. The unit also got renewal of Consent to Operate, issued vide CTO no. 132099 dated 29.09.2023 which is valid up to 30.09.2028. In both cases, it has been found that no additional Dag nos. have been included.

(f) For all the Dag nos. as mentioned above, it has been found from the submitted documents that the land has been leased from Asansol Durgapur Development Authority.

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05. That, the State Board official made the following recommendations/remarks:

- (i) As of now, the Dag no. 603 is not mentioned in any Consent to Establish or Consent to Operate issued by the Board.
- (ii) The Dag no. 603 could not be identified since it is not demarcated. Further, the industry representative could not show the actual location of the said Dag no. Hence, the concerned Departments may be directed to identify and demarcate the said Dag no.



Copy of Inspection Report of State Board is annexed herewith and marked with letter "R".

06. It is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

Swarup Kumar Mandal
DEPONENT

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VERIFICATION

I, Sri Swarup Kumar Mandal, son of Shri Barendra Mandal, aged about 56 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700 106, do hereby solemnly declare and say as follows:-

1. That, I am the Chief Engineer, West Bengal Pollution Control Board and I am well acquainted with the facts and circumstances of the instant Original Application.
2. That, the statements made in paragraph 1 of this affidavit is true to my knowledge and belief.
3. That, the statements made in paragraphs 2 to 5 of this affidavit are my information derived from the records available in the office of the State Board which I verily believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.

Swarup Kumar Mandal
DEPONENT

Identified and corrected by me
Advocate *D. Prithvi*
WBPCB

Solemnly Affirmed &
Declared Before Me
On Identification By.....

Sm
SARBANI MITRA
NOTARY
Regd. No.- 5515/08
Mob.- 8777303277

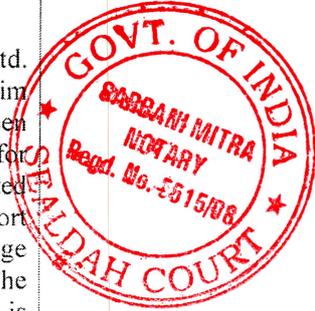
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INSPECTION REPORT

Reference of inspection: Order of the Hon'ble National Green Tribunal, Eastern Zonal Bench, Kolkata dated 29/08/2025 in connection with OA No. 37/2025/EZ

1.	Name & Address of the unit	M/s. SPS STEELS ROLLING MILLS LTD., 1, Dr. Zakir Hussain Avenue, G T Road, (Indo American More), Durgapur, P.O. - ABL Sub Post Office Durgapur, P.S. - NTPS, Dist. - Paschim Bardhaman, Pin - 713206, West Bengal.
2.	Name of the applicant	Sri Subrata Mullick
3.	Police Station	NTPS
4.	Local Body	Durgapur Municipal Corporation
5.	Electricity Authority	DVC
6.	Date & Time of inspection	06/11/2025, 04.00 p.m. onwards
7.	Inspected by	Sri Sudipto Banerjee, Assistant Environmental Engineer, Durgapur R.O.
8.	Persons met during inspection	On behalf of the unit: Mr. Y. Nageswara Rao, DRI Head
9.	Brief description of the case filed before the Hon'ble Tribunal:	<p>The complaint filed by the Applicant is against M/s. SPS Steels Rollings Mills Ltd. situated at Dag no. 603, JL no. 85, Mouza- Gopinathpur, Durgapur, District Paschim Bardhaman, engaged in the production of sponge iron and Billets. It has been mentioned that the unit was granted an Environmental Clearance on 01.09.2022 for expansion of its' Steel Melting Shop located at the existing premises. It has been stated that the Environmental Clearance was granted on the basis of EIA/EMP report submitted by the unit before the Ministry of Environment, Forest and Climate Change (MoEF&CC), New Delhi stating that no forest land is involved at the project site. The allegation of the applicant is related to the land record showing that the Dag no. 603 is recorded as forest consisting of 8.62 Acres of Forest land.</p>
10.	Submission of facts :	<ol style="list-style-type: none">1. The unit M/s. SPS Steels Rolling Mills Ltd. has been operating since the year 2000.2. The unit earlier had Consent to Operate up to 30/09/2023 issued vide CO123308 dated 28.05.2019. In the said CTO application, the Dag nos. as mentioned were 74-76, 82, 86-99, 112-117, 130-136 under JL No. - 85 under Mouza-Gopinathpur.3. The unit thereafter, obtained Environmental Clearance from the MoEF & CC vide EC Identification No. - EC22 A008WB110390, File No. - J-11011 / 156 / 2020 - IA.II (I), Date of Issue EC - 01/09/2022 for it's expansion activity comprising of expansion of Steel Melting Shop (1,08,000 to 3,50,000 TPA) along with installation of Captive Power Plant of 10 MW (5 MW WHRB & 5 MW AFBC) within existing Steel Plant (66,000 TPA Sponge Iron Plant & 4,56,000 TPA Rolling Mill Rolling Mill).4. Subsequently, the unit was issued Consent to Establish of the Board vide NOC No. NO172005 dated 16.09.2022. In the said NOC application, the Dag nos. as mentioned by the unit were 74-76, 82, 86-99, 112-117, under JL No. - 85, Mouza - Gopinathpur. The above Dag nos. were found already mentioned in





	<p>the earlier issued Consent to Operate vide CO123308 dated 28.05.2019, which was valid up to 30.09.2023.</p> <p>5. In the subsequent stage, the unit obtained Consent to Operate for a part of its expansion activity vide CTO no. CO141045 dated 03/03/2023 which was also valid up to 30.09.2023. The unit also got renewal of Consent to Operate, issued vide CTO no. 132099 dated 29.09.2023 which is valid up to 30.09.2028. In both cases, it has been found that no additional dag nos. have been included.</p> <p>6. For all the dag nos. as mentioned above, it has been found from the submitted documents that the land has been leased from Asansol Durgapur Development Authority.</p>
11.	<p>Recommendation/Remarks:</p> <ol style="list-style-type: none"> 1. As of now, the Dag no. 603 is not mentioned in any Consent to Establish or Consent to Operate issued by the Board. 2. The Dag no. 603 could not be identified since it is not demarcated. Further, the industry representative could not show the actual location of the said Dag no. Hence, the concerned Departments may be directed to identify and demarcate the said dag no.

M/S
11/11/2025

(Assistant Environmental Engineer),
Durgapur Regional Office, WBPCB



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